(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library See no. LT 5430/94]

II. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs, under sub-section (3) of section 642 of the Companies Act, 1956 :--

- (i) G.S.R. No. 677 (E), dated the 29th October, 1993, publishing the Cost Accounting Records (Soaps and Detergents) Rules, 1993.
- (ii) G.S.R. No. 678 (E), dated the 29th October, 1993, publishing the Cost Accounting Records (Cosmetics and Toiletries) Rules, 1993.
- (iii) G.S.R. No. 744 (E), dated the 10th
 December, 1993, pullishing the Companies (Acceptance of Deposits)
 (Amendment) Rules, 1993 [Placed in Library See no. LT 5429/94]

II. (B) A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs) Notification G.S.R. No. 96 (E), dated the 14th Feburary, 1994, pbulishing the Monopothes and Restrictive Trade Practices (Amendment) Rules, 1994, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See no. LT 5427/94]

II. (C) A copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under subsection (3) of section 641 of the Companies Act, 1956 :---

- (i) G.S.R. No. 756 (E), dated the 16th December, 1993, regarding revision of rates of depreciation under Schedule XIV of the said Act.
- (ii) G.S.R. No. 48 (E), dated the 1st February, 1994, amending Schedule XIII of the said Act. [Placed in Library. See no. LT 5428/94]

Report and Accounts (1992-93) of Bharat Bhari Udyog Nigam Ltd., Calcutta, and Bharat Leather Corporation Ltd., Agra THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPTT OF INDUSTRIAL DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPTT. OF HEAVY INDUSTRY) (SHRIMATI KHRISHNA SAHI): Sir I lay on the Table :---

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) (a) Annual Report and Accounts of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1992-93, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting above Report. [Placed in Library. See no. LT 5433/94]
- (ii) (a) Seventeenth Annual Report and Accounts of the Bharat Leather Corporation Ltd., Agra, for the year 1992-93, together with the Auditors' Report on the Accounts and the commons of the Comptantler and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

II. Statement (in English and Hinei) giving reasons for the delay in laying the pupers mentioned at I (i) above. [Placed in Library See no. LT 5434/94].

REPORT OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI VIREN J. SHAH (MAHARASH-TRA) : Sir, I lay on the Table a copy (in English and Hindi) of the Sixty-second Report of the Public Accounts Committee on acton taken on the Ninth Report (19th Lok Sabha) on Metro Railway, Calontic Procurement of Sophisticated Signalling Equipment.